

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00751/2014

Decided on: 01.09.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Dr. Chandra Kant Mishra S/o Sh. Shiv Kumar Mishra, Yoga Coach, Netaji Subhas National Institute of Sports, Patiala, Punjab.

.....**Applicant
Versus**

1. Union of India through the Secretary, Government of India, Ministry of Youth Affairs & Sports, Shastri Bhawan, New Delhi.
2. Sports Authority of India, Jawahar Lal Nehru Stadium, New Delhi through Secretary.
3. Netaji Subhas National Institute of Sports, Patiala, Punjab through Executive Director.

.....**Respondents**

Present: Mr. Rohit Sharma, counsel for the applicant
Mr. Arvind Moudgil, counsel for the respondents

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to regularize his services as Yoga Teacher.
2. Learned counsel for the applicant submits that before approaching this Tribunal, the applicant had made several representations to the respondents and his case for regularization of services was forwarded to the Higher Authorities with favourable recommendations for consideration vide letter dated 19.06.2013

and (Annexure A-8/A) but till date no final decision has been taken. He makes a statement at the Bar that the applicant will be satisfied if the O.A. is disposed of with a direction to the respondents to consider and take a view on his claim in accordance with law, within a reasonable time.

3. In view of the limited prayer of the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Arvind Moudgil, learned Standing counsel, who is present in the Court, appears on behalf of the respondents. He states that he has no objection to the disposal of the O.A. in the manner requested by the learned counsel for the applicant.
4. Accordingly, the O:A. is disposed of, on consensual basis, with a direction to the Competent Authority amongst the respondents to consider and take a view on the claim of the applicant in accordance with law, within a period of three months from the date of receipt of copy of the order.
5. Needless to mention that we have not expressed any opinion on the merits of the case.
6. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

PLACE: Chandigarh
Dated: 01.09.2014

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(SANJEEV KAUSHIK)
MEMBER (J)